

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1923**

**TO BE ANSWERED ON THE 11<sup>TH</sup> MARCH, 2025/ PHALGUNA 20, 1946 (SAKA)**

**LOCAL AACCOMMODATION BOARDS**

**1923. SHRI MUHAMMED HAMDULLAH SAYEED:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government has issued any guidelines or permissions allowing Local Accommodation Boards (LAB) in the Union Territory of Lakshadweep to consider the requests of contract employees for the allotment of Government quarters;**

**(b) if so, the details of such guidelines, including the criteria for allotment, priority given to regular Government employees, and the conditions imposed on contract employees for such allotments;**

**(c) whether the Government has specified any payment terms for contract employees occupying Government quarters, such as payment of three times the license fee, and if so, the rationale behind such a policy;**

**(d) whether any measures have been taken to ensure that Government quarters are vacated promptly by contract employees when eligible regular employees or administrative needs arise, and if so, the details thereof; and**

**(e) the steps taken by the Government to ensure transparency and accountability in the allotment process of Government quarters to contract employees?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a) to (e): The Lakshadweep Administration has granted permission to the Local Accommodation Boards in all islands to consider requests from**

**contract employees for allotment of quarters, subject to availability, after allotting to the eligible regular employees as per the prevailing rules.**

**The allotment is made on payment of three times the license fee, which is similar to the license fee applicable to the Government employees in case of allotment of higher category of accommodation. As per the extant guidelines, whenever eligible employees apply for the quarters or for any other administrative reason, it becomes necessary, the occupant shall vacate the quarter within one month of receiving notice. The contract employees are required to provide an undertaking in this regard before the allotment is made. Seniority list of eligible applicants is published before considering allotment.**

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